

ITEM NO.14

COURT NO.10

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 29491/2012
 (Arising out of impugned final judgment and order dated 21/04/2010
 in WP No. 2452/1990 passed by the High Court of Judicature at
 Allahabad, Lucknow Bench)

STATE OF U.P.& ORS.

Petitioner(s)

VERSUS

JAI PRAKASH @ JAI PRAKASH KHANNA
 (Office report for directions)

Respondent(s)

Date : 02/09/2016 This petition was called on for hearing today.

CORAM : HON&#39;BLE MR. JUSTICE C. NAGAPPAN

[IN CHAMBERS]

For Petitioner(s) Mr. Vikas Bansal,Adv.

Mr. Abhinav Malik,Adv.

Mr. Ravi Prakash Mehrotra,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

At a specific request made by the learned counsel for
 the petitioners, as a last chance, three weeks' time is
 granted for curing the defects as pointed out by the
 Registry in its office report dated 12 th
 August, 2016.

(SAPNA BISHT) (RENU DIWAN)

SR. P.A. ASSISTANT REGISTRAR